

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

F.5(501)/Lit./LJ&LA/19/Pt-I

Dated: 13/7/2020

Tender Id:- 2020_LAWJA_192084_1 / 3846
CORRIGENDUM

Pre-bid meeting for Group(Term) Life Insurance(Tender Id:- 2020_LAWJA_192084_1) for advocates was held on 03.07.2020 at 5:00 PM.

The meeting was attended by following members of Technical Evaluation Committee(TEC):

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| 1. Additional Secretary(Law, Justice & LA) | - | Chairman |
| 2. Sh. R.P. Mittal, EE, OPD-I, Public Works Department
(on behalf of Chief Engineer, PWD) | - | Member |
| 3. Sh. Ashok Kumar, Director(Planning) | - | Member |
| 4. Sh. Cleetus K.M., Deputy Controller of Accounts(Admn.) Audit | - | Member |
| 5. Sh. M. Srikanth, System Analyst, IT department | - | Member |

The following bidders had participated in the pre-bid meeting for Group(Term) Life Insurance.

1. Sh. Shishir Gupta, RM, Hindustan Insurance Brokers Ltd.
2. Ms. Vibha Tripathi, AGH, Hindustan Insurance Brokers Ltd.
3. Sh. Shishir Prasoon, Branch Manager, LIC, K.G. Marg

In addition to above, Sh. Vishnu Sharma, Hony. Secretary, Bar Council of Delhi and Sh. Kamal Mehta, Advocate(representative of Sh. Rakesh Khanna, Sr. Advocate and Convener of the Committee established to propose scheme for welfare of advocates under Chief Minister Advocate Welfare Scheme had also attended the pre-bid meeting as a special invitees.

After pre-bid meeting, Chairman of Technical Evaluation Committee requested the prospective bidders and Special Invitees to give their suggestions/queries(if any) in writing to Department of Law, Justice & LA, in case, any topic/query is not discussed during pre-bid meeting.

The Technical Evaluation Committee(TEC) considered the suggestions received from above mentioned prospective bidders who had attended pre-bid meeting on 03.07.2020. No suggestions

have been received from special Invitees i.e. Sh. Vishnu Sharma, Hony. Secretary, Bar Council of Delhi and Sh. Kamal Mehta, Advocate(representative of the Sh. Rakesh Khanna, Sr. Advocate and Convener Committee established to propose scheme for welfare of advocates under Chief Minister Advocate Welfare Scheme) on Group(Term) Life Insurance.

Further Sh. Shishir Prasoon, Branch Manager, LIC informed that he appeared in the pre-bid meeting on 03.07.2020 at 5:00 PM in his individual capacity without any instructions from the Central Office of LIC. His suggestions were based on his individual experience. He was not the deciding authority and Central Office of LIC was final deciding authority in the matter. Also no instructions in this regard were conveyed to him by the Central office of LIC. His suggestions may/may not be considered by Competent Authority.

All the suggestions of prospective bidders were considered by Technical Evaluation Committee(TEC) during its meeting held on 08.07.2020 at 2:00 PM in the conference hall of Department of Law, Justice &LA.

All the decisions of the TEC are unanimously taken with the consent of all its members.

The Technical Evaluation Committee(TEC) took following decisions qua the suggestions received from prospective bidders who had attended the pre-bid meetings on 03.07.2020. The decisions of TEC are mentioned in 5th Column of the following table.

1	2	3	4	5
SI no	RFP Clause	Page no/Clause	RFP Clause/Query/Suggestions	Decision of TEC
1.	Maximum Age	Page-7/ Annexure-3	Normally LIC cover persons with age 60-69 years beyond 69 years there is remote possibility of accepting the proposal.	No change is required to be made in NIT.
2.	Other Conditions(Entry of new entrants)	Annexure-3/Page-7	Suggestion: There may a gestation period of 45 days for the new entrant .	No change is required to be made in NIT.
3.	Requirement of EMD, Performance Security	Page-3, clause no. 22, 23 & 24	Suggestions: Bidders submitted that the insurance companies may be given exemption in Earnest money deposit(EMD) as per prevailing rules specified	Companies seeking exemption are required to submit the copy of such relevant Government notification issued in their favour for such exemption.

			in letter dated 07.06.2011 of Sh. S.L. Mohan, Secretary General, General Insurance Council and also the clause 23 related with performance security of an amount(5%) of the value of contract may be removed. LIC is exempted from these security deposits.	
4.	Adjustment of Premium benefits, bonus and discounts	Page-7, clause regarding adjustment of Premium benefits, bonus and discounts	Suggestions: since the policy is on year to year basis and can be changed in favour of other insurance companies so this clause may be removed.	Clause regarding Adjustment of Premium benefits, bonus and discounts is waived.
5.	The company should have a net reserve equivalent to at least 50% of the Group(Term) Life insurance coverage for which the tenders are invited.	Page-2/ point no.2 of terms and conditions	Suggestions: No private company may fulfill this condition, keeping in view the magnitude of policy holders, coverage amount involved in the matter. So this may be reduced.	No change is required to be made in NIT.

On the basis of the decisions taken by Technical Evaluation Committee, the NIT, certain terms and conditions of tender are modified/added as under:-

SI no	RFP Clause as per NIT	Page no/Clause	Modification/addition of clauses
3.	The bidders shall deposit earnest money of Rs. 15,00,000/- (Rupees Fifteen lakh only) in the form of Account Payee Demand Draft/Fixed Deposit Receipt/Banker's Cheque or Bank Guarantee from any of	Page-3, clause no. 22	Companies seeking exemption are required to submit the copy of such relevant Government notification issued in their favour for such exemption.

	the Commercial Banks in favour of Principal Secretary, Department of Law, Justice & Legislative Affairs, Government of NCT of Delhi. EMD/Bid Security should be valid for a period of forty five days beyond the final bid validity period.		
	The successful bidder shall also deposit Performance Security for an amount of Five per cent (5%) of the value of the contract as specified in the bid documents in the form of Account Payee Demand Draft/Fixed Deposit Receipt/Banker's Cheque or Bank Guarantee from any of the Commercial Banks in favour of Principal Secretary, Department of Law, Justice & Legislative Affairs, Government of NCT of Delhi. Performance security should remain valid for a period of sixty days beyond the date of completion of all the contractual obligations of the successful bidder.	Page-3, clause no. 23	Companies seeking exemption are required to submit the copy of such relevant Government notification issued in their favour for such exemption.
	In addition to the submission of scanned copy of EMD/bid security, original physical copy of EMD/Bid security is required to be submitted in the tender box kept in room no. C-806 at 8th Level, C-Wing, Delhi Secretariat of Department of Law, Justice & LA, Government of NCT of Delhi.	Page-3, clause no. 24	Companies seeking exemption are required to submit the copy of such relevant Government notification issued in their favour for such exemption.
4.	Other Conditions: Premium benefits, bonus	Page-7	Clause regarding Adjustment of Premium benefits, bonus and

	and discounts will be adjusted in the subsequent year premiums if the total collection of premiums exceeds the claim disbursed on the yearly basis by the insurance company.		discounts is waived.
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Revised important dates of tender are as under:

SI no	Particulars	Date	Time
1	Last date and time for submission of tender	27.07.2020(Monday)	05:00 PM
2	Date & Time of opening of Technical Bids	29.07.2020(Wednesday)	02:00 PM
3	Date & Time of opening of Financial bids	Will be intimated to the technically qualified bidders on a later date.	

Tender document complete in all respect should be submitted only on the Delhi Government e-procurement system <https://govtprocurement.delhi.gov.in/nicgep/app>

Further only one authorized representative of the bidder/company is permitted at the time of opening of the tender.



PRINCIPAL SECRETARY (LAW, JUSTICE & LA)
GOVERNMENT OF NCT OF DELHI